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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
CHANDIGARH BENCH,  
CHANDIGARH.**

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O.A.No.060/00851/2014

Date of Decision : 30.03.2015

**CORAM: HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**

Varun Bansal S/o Late Sh. Raj Kumar S/o Sh. Nand Kishore Bansal,  
Resident of House No. 27, Bharat Nagar, Bathinda (PB).

..... Applicant

Versus

1. Union of India through Secretary of Human Resource Development under Government of India, Room No. 302, C-Wing, Shastri Bhawan, Rajendra Prasad Road, New Delhi – 110 001.
2. The Commissioner, KVS (HQRS), 18<sup>th</sup> Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
3. Deputy Commissioner, KVS (RO), Sector 31-A, SCO-72-73, Chandigarh.

..... Respondents


Present: Applicant in person.

Sh. R.K. Sharma, counsel for the respondents

**ORDER**

**HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

This Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking direction to the respondents to grant family pension to the grand mother of the applicant, after expiry of his eligibility in respect of the pension of his parents and also to grant the benefit of CGHS as available to dependents of family pensioner.



2. It has been stated in the OA that the father of the applicant was working as PGT (Maths) in K.V. No. 1, Bathinda Cantt, <sup>and</sup> expired on 29.5.1993. After the death of father of the applicant, family pension was paid to the mother of the applicant who was working as PRT in the same institution. She died on 7.9.2004 while in service. After her death, family pension was paid to the applicant's elder brother, Sh. Arun Bansal, who received the family pension from 08.09.2004 to 14.08.2006. On his attaining the age of 25 years on 15.8.2006, the applicants who was the second son of the deceased employee was getting the family pension w.e.f. 15.8.2006 onwards and payment of such pension would be made to him only till 18.9.2015 when he would complete the age of 25 years.

3. It has further been claimed that Smt. Bhagwanti Devi, the grandmother of the applicant and the mother of late Sh. Raj Kumar Bansal, was wholly dependent on the father of the applicant and after the payment of family pension to the applicant ends on 18.9.2015, Smt. Bhagwanti Devi should be allowed to avail the pension.

4. It has also been claimed that CGHS benefits be allowed to the grandmother of the applicant in future.

5. In the written statement filed on behalf of the respondents, it has been stated that the question of allowing family pension to any other member of the family of Sh. Raj Kumar Bansal would only arise after the applicant ceases to get the family pension when he completes the age of

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25 years. Moreover, retired KVS teachers and their families are allowed fixed medical allowance @ Rs. 300 p.m. and they are not entitled to CGHS facility.

6. Arguments advanced by the applicant himself and learned counsel for the respondents have been heard when both sides reiterated the content of the OA, rejoinder and the written statement respectively.

7. I have given my careful consideration to the matter. Although the OA has been filed seeking benefit for Smt. Bhagwanti Devi, grandmother of the applicant, she had not been arrayed as an applicant in the present OA. In any case, any claim for family pension on her behalf is pre-mature as Sh. Varun Bansal, the applicant in the present OA is entitled to get the family pension till he completes the age of 25 years on 18.09.2015 Coverage under CGHS Scheme is clearly not admissible to the dependents of the retired KVS teachers as per the Rules.

8. In view of the foregoing discussion, there is no merit in this OA and the same is dismissed.

*RS* \_\_\_\_\_

(RAJWANT SANDHU)  
ADMINISTRATIVE MEMBER.

Place: Chandigarh  
Dated: 30.03.2014  
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